

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH: NEW DELHI**

**Company Appeal (AT) (Ins) No. 1041 of 2020**

**In the matter of:**

**M.P. Industrial Development Corporation**

**....Appellant**

**Vs.**

**Jagdish Parulkar & Ors.**

**...Respondents**

**Present**

**For Appellant: Mr. Abhinav Srivastava, Advocate.**

**For Respondents: Mr. Nirmal Prasad and Ms. Mrinali Prasad (RP),  
Advocates for R-1.**

**Mr. Jasdeep Singh Dhillon and Mr. Akshay Sharma,  
Advocates for R- 2, 3.**

**ORDER**

**16.04.2021:** Learned Counsel for the Respondent No. 1/(RP) submits that due to some personal difficulty she could not file the Written Submissions. She is directed to file the same within two weeks.

Learned Counsel for the Appellant and Respondent No. 2 & 3 filed the Written Submissions which are taken on record.

Learned Counsel for the Respondent No. 2 & 3 is directed to provide the copy of the Written Submissions to Opponent Counsel through e-mail.

Interim orders to continue till the next date of hearing.

Let the matter be fixed 'For Hearing' on **24<sup>th</sup> May, 2021.**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

sr/rr